



JANLOK PRATISHTHAN

Office No. 40, Chourang Smitshilp, Manjari Road,
Mahadev Nagar, Hadpsar, Pune - 412 307.
Tel.: 020-65272737, Email: janlokpratishthan581@gmail.com

Reg. No.: MH/581/2015/F46095, Pune

PAN NO.: AACTJ1377K; TAN No.: PNEJ09764G

Website - <http://janlokpratishthan.org>

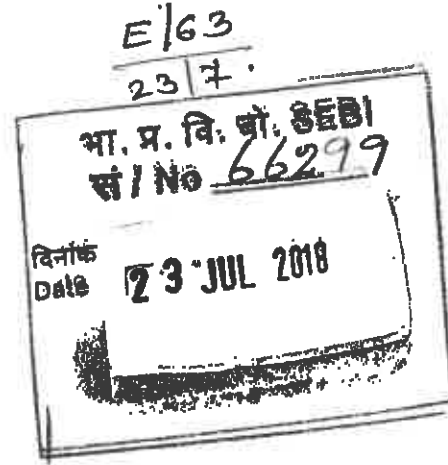
Sau. Sunanda Kadam
Chairman

Shri. Ganesh Khandave
Secretary

Shri. Kashinath Chavan.
Treasurer

जावक क्र. 389/2018

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To,

The Nodal Officer Cum Secretary,

Hon'ble Justice (Retd.) R.M.Lodha Committee,

(In the matter of PACL Ltd.)

Securities and Exchange Board of India,

Sebi Bhavan, C4-A, 'G' Block,

Bandra-Kurla Complex, Bandra (East),

Mumbai - 400051.

Subject: Regarding offer letter for PACL Assets.

Dear Madam ,

1. This is in reference to the proposal submitted by Janlok Pratishthan dt/- 17th July, 2018, with respect to the SEBI auction of PACL immovable assets.
2. In this context we had submitted our proposal on 17th July, 2018 with an offer stating that we will raise the funds against the immovable assets of PACL. It was also stated in our proposal that we will pay the liability of PACL till the last customer is payed off.
3. However because the liability has not been fixed by the Hon'ble Lodha Committee we did not mention the final amount in our proposal. Hence in effect our offer will be the amount till the last customer is payed off or the liability of the PACL investors fixed by the Hon'ble Lodha committee.



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4. We would like to mention that our proposed offer for the properties of PACL is Rupees 49100 Crores, with the overwhelming demand and support of the PACL Investors.

5. We are ready to give unconditional undertaking before the Supreme Court.

6. The proposed amount will be deposited in the following manner:

(a) Upon receiving the legal rights of the PACL immovable assets we will deposit a sum of Rupees 500 Crores within the first 15 working days.

This amount can be kept as EMD and may be forfeited in case we are not able to make a full payment of rupees 49100 Crores.

(b) First year - Rs. 9100 Crores.

(c) Second year - Rs. 10000 Crores.

(d) Third year - Rs. 10000 Crores.

(e) Fourth year - Rs. 10000 Crores.

(f) Fifth year - Rs. 10000 Crores.

7. We will discharge the liability of the very last PACL customer holding the appropriate PACL investor certificates, against the said properties. We are ready to sell the PACL properties on as it is, where it is, whatever it is basis.



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8. We are the victims and the customers of PACL investment schemes. We also represent the maximum interest of the PACL investors.

9. Keeping in mind our proposal we request the Hon'ble Lodha Committee to invite us for a formal meeting for further discussions on the 25th of July 2018 along with the other four shortlisted bidders as published on the SEBI website.

Thanking You,

Date: 23.07.2018



Yours Sincerely,
Sunanda Kadam
Mrs. Sunanda Kadam,
Chairperson,
Janlok Pratishthan.